CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 203/MP/2024

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act 2003

seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL

Petitioner : Jindal India Thermal Power Limited

Respondent : Gujarat Urja Vikas Nigam Limited and anr.

Date of Hearing : **7.5.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Pratyush Singh, Advocate, JITPL

Ms. Juhi Senguttuvan, Advocate, JITPL

Ms. Ranjitha Ramachandran, Advocate, GUVNL

Shri Aneesh Bajaj, Advocate, GUVNL

Shri Tejas Makwana, GUVNL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. The same was not opposed by the learned counsel for the Respondent, GUVNL.

- 2. The learned counsel for the Respondent, however, stated that both parties have filed their note of arguments on the issue (whether the matter is referrable to arbitration), in compliance with the direction of the Commission vide ROP of the previous hearing.
- 3. Accordingly, based on the consent of the parties, the Commission adjourned the hearing of the Petition.
- 4. The Petition will be listed for hearing on **15.7.2025.**

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

